

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 968
(TO BE ANSWERED ON THE 19th December 2018)

POLICY FOR FLYING DRONES

968. SHRIMATI AMBIKA SONI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has finalized policy for regulation for flying drones in the country;
- (b) if so, the details thereof;
- (c) whether registration is required for flying drones including nano drones;
- (d) whether safety aspects including security interests were kept in mind while allowing drone flying; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Jayant Sinha)

(a) & (b) The Aircraft Rules, 1937 have been amended to include Rule 15A for provisioning operation of Remotely Piloted Aircraft System (RPAS) vide GSR No. 1358 dated 01.11.2017. Subsequently, Civil Aviation Requirement (CAR), Section 3, Series X, Part I on "Operation of Civil Remotely Piloted Aircraft System" was issued by the Directorate General of Civil Aviation (DGCA) on 27.08.2018 which became effective from 01.12.2018.

(c) As per the provision of Sub-rule (1) of Rule 15A of the Aircraft Rules, 1937, no remotely piloted aircraft (drones) of all-up weight more than 250 grams (nano drones) shall be flown unless such aircraft has been allotted a Unique Identification Number by DGCA.

(d) & (e) Views and comments from various Government organisations, viz., MHA, MoD, IAF, CISF, Indian Coast Guard, DoT, AAI, IB, NITI Aayog, industry stakeholders and general public were obtained, examined and appropriately included in the above mentioned CAR issued by DGCA.
